

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. G. C. PROPERTY PRIVATE LIMITED

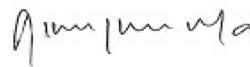
RELEVANT PARTICULARS		
1.	Name of corporate debtor	G. C. Property Private Limited
2.	Date of incorporation of corporate debtor	28 th August 2007
3.	Authority under which corporate debtor is incorporated / registered	ROC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70103MH2007PTC173581
5.	Address of the registered office and principal office (if any) of corporate debtor	BHUPATI CHAMBERS, 5TH FLOOR, 13, MATHEWS ROAD, CHARNI ROAD, MUMBAI MH 400004
6.	Insolvency commencement date in respect of corporate debtor	Date of order 11-03-2022 Order Received on 22-03-2022
7.	Estimated date of closure of insolvency resolution process	07-09-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajesh Jhunjhunwala IBBI/IPA-001/IP-P00647/2017-2018/11102
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A51, Aashit Chs, Azad Road, H B Gawde Marg, Stanburg Estate, Juhu Koliwada, Mumbai -400049. Email: Jhunjhunwala.rajesh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A51, Aashit Apartment, H B Gawde Marg, Juhu Koliwada, Mumbai - 49. Email: cirp.gcppl@gmail.com
11.	Last date for submission of claims	05-04-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the G. C. Property Private Limited on 11th March 2022 (order received on 22nd March 2022).

The creditors of G. C. Property Private Limited, are hereby called upon to submit their claims with proof on or before 05-04-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional : RAJESH JHUNJHUNWALA
Date and Place: : 22-03-2022, Mumbai.